

(3)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

DATED: THE 11th DAY OF MARCH 1998

COURT M : HON'BLE MR.S.DAYAL, A.M.
HON'BLE MR. J.P.SHARMA, A.M.

ORIGINAL APPLICATION NO.1591 OF 1994

Union of India through General Manager,
Central Railway, V.T.Bombay, D.R.M. Divisional
Engg. (East) Jhansi and Assistant Engg. C.Railway
Mahoba.

.... Applicant

C/A Shri G.P .Agrawal, Advocate

Versus

1.Sri Jagdish P rasad S/o Moti Lal
M.R.C.L. at P.W.I. C. Railway, Mahoba.

2.Prescribed Authority under Payment of Wages Act,
1936/DLC/Jhansi.

.... Respondents

C/R

ORDER

BY HON'BLE MR.S.DAYAL, A.M.-

In this application the applicant has sought the setting aside of the order passed by the Prescribed Authority in Payment of Wages Case No.26/93 between Jagdish Prasad and D.R.M. Central Railway and others.

(1)

2. The Prescribed Authority has awarded an amount of Rs.11,200/- towards the wages due to the applicant and Rs.22,400/- as compensation along with cost of Rs.200/- to the respondents in the present case.

3. It is now settled position of law that the jurisdiction of this Tribunal does not extend over the cases decided under the Payment of Wages Act. Therefore, this application is dismissed as falling outside the jurisdiction of this Tribunal. The case is, therefore, dismissed.

4. The applicant may seek redressal before the proper forum if so advised.

Gc


MEMBER (J)


MEMBER (A)